

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHIRA No.306/92 in
OA 2391/92

Date: October 19, 1992

R.C. SRIVASTAVA

...APPLICANT.

versus

UNION OF INDIA & OTHERS

...RESPONDENTS

ORDER

By this review application, the petitioner prays for the review of the order passed in the order sheet of OA No.2391/92 on 17.09.92. The applicant was heard in person. The applicant prayed that he wants to press only relief number (a), (b), (e) and (f) only of para 8 of the OA. He further contended that he does not want to press relief number 8(c) and (d) of the OA. Consequently, he was heard on admission and notice was directed to be issued to the respondents for 13.11.92.

In this RA, he contends in para 3 of the petition that he did not make such a statement at the time of hearing before the Bench. He has also filed an affidavit supporting the RA.

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Petitioner is making a false statement on oath.

His prayer was clearly recorded in the ordersheet in his presence.

It was a statement of the petitioner at the bar which was recorded in the ordersheet. Hence, there appears to be no valid reasons to review the said order passed on 17.09.92. The RA is bereft of any merit. Hence, it is dismissed.

Hon. Sh. (Cec)
X P.C. Jain X 19/10/92

Member (A)

Ram Pal Singh
(Ram Pal Singh)

Vice-Chairman (J)